

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 783
TO BE ANSWERED ON FRIDAY, THE 7TH FEBRUARY, 2025**

LAND DISPUTE CASES IN THE COURTS

783. SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending across the country;**
- (b) the number of land dispute-related cases pending across courts in the country;**
- (c) the details of the total land area which is currently under dispute or litigation in the country; and**
- (d) whether any measures are being taken by the Government to fast-track land-disputes related cases, if so, the details thereof, if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): As per information available on the National Judicial Data Grid (NJDG), the details of cases pending in various courts as on 30.01.2025 are as under:

Sl. No.	Name of Court	Pending Cases
1.	Supreme Court	82,922
2.	High Courts	62,28,980
3.	District and Subordinate Courts	4,56,17,477

(b) to (d): The information is not centrally maintained. The disposal of pending cases in time bound manner is within the exclusive domain of the judiciary. However, the Government is committed towards facilitating an ecosystem for expeditious disposal of cases by judiciary and reducing pendency. The Government set up the National Mission for Justice Delivery and Legal Reforms in 2011, with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, inter-alia, involves improved infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.
